

IN THE HIGH COURT OF JUDICATURE AT PATNA
TENDER NOTICE No.15/2025-2026 (Purchase Cell)

Sealed Quotations are invited from the original equipment manufacturer/reputed firms/suppliers/authorized dealers for supply of following articles for use of the Court:-

Sl. No.	Particulars	Tentative Requirement
1	Revolving Medium Back Mesh Chair	375

Sl. No.	Notice inviting Tender No. 15/2025-2026	
1.	Date of Notice Inviting Tender	18.02.2026
2.	Last date & time for submission of Tender	27.02.2026 till 5:00PM
3.	Date & time of opening of Tender	28.02.2026 at 2:00PM
4.	Place of opening of Tender	Near O.S.D. Chambers

The Tender must reach this Court within 10 days from the date of display of this notice on the website of Patna High Court i.e. upto 5:00 pm on 27.02.2026. Quotation received after stipulated time/date shall not be entertained. This tender notice can be downloaded from the website of Patna High Court: "<http://patnahighcourt.gov.in>".

A. Documents required to be submitted along with bid :-

- (i) Proof of GST Registration Certificate.
- (ii) Copy of PAN Card.
- (iii) Copy of Income Tax Return for the last two years.
- (iv) Bidder should submit a copy of turnover statement certified by a Chartered Accountant/Auditor for the last three financial years with minimum average transaction of Rs. one crore.
- (v) **An Earnest Money Deposit of Rs.1,40,000/- must be enclosed along with quotation in the form of Demand Draft issued from Nationalized/ Scheduled Bank in favour of Registrar General, Patna High Court, Patna, Payable at Patna.** However, this will be not applicable on those who are registered with Central Purchase Organisation/ State Purchsae Organisation/ National small Industries Corporation(NSIC). No interest shall be

paid on the EMD and the EMD shall be forfeited in case the selected/successful bidder does not accept the work order or unable to supply goods, as per stipulated terms.

- (vi) The firm shall submit an affidavit to the effect that the firm has not been black listed/de-registered/banned by the Central/State Government/Society during their period of business.
- (vii) The firm/supplier/authorized dealer must have authorization certificate from the respective company, if the quoted article is of a company. Without authorization certificate, quotation will not be evaluated.
- (viii) BIFMA membership certificate & ISO certificates must be attached with the quotation.

B.Other Terms and Condition:-

1. All the Tender proposals will have to be submitted in hard copy with all pages numbered and signed as mentioned in Check list enclosed with this tender. Incomplete proposal will summarily be rejected.
2. Sample of quoted articles i.e. mid back revolving chair must be displayed before competent authority, as and when informed by this Hon'ble Court. Sample of successful firm will be preserved, for verification.
- 3.OEM/firms/Suppliers/Dealers must quote the rate of only one brand of chair in one envelope. Separate envelope must be used for quoting the rate of another brand chair.
- 4.The rate quoted in tender should be inclusive of all taxes and other charges, if any. The quotation may be submitted for aforesaid both articles or either article. Cost of transportation, installation will be borne by bidder. Further, rates quoted should be unconditional and if rates are submitted with any condition, the tender shall be rejected.
5. The firms shall have to mention the specification of material used and warranty in terms of tender.
6. The articles to be supplied should be in good condition. Damaged article will not be accepted.
7. Furniture to be supplied must have at least 2 year warranty from the date of acceptance by the Court.
- 8.The defective furniture shall be replaced without any additional charge at the time of supply of the same. Further, repairing shall have to be carried out within two days of the intimation being received from the Court in warranty period.
- 9.The furniture items should be delivered in Court's Premises within a period of 30 days after receiving of Supply Order .
- 10.The bidder will have to submit an affidavit regarding supply of aforesaid article as per quality, quantity and time frame mentioned in terms of tender.
- 11.The OEM/ firm/ supplier/ authorized dealer must have authorized shop/service centre/ repairing centre/ service partner in area under Patna Municipal Corporation/

nearest to Patna for after sales service. Complete address of the same with Contact no. must be mentioned in quotation.

12.No advance payment shall be made for supplies of articles. Payment will be made in account of the firm after due verification of items supplied.

13.The successful bidder is required to submit 5% of value of supply Order as **performance security** which shall be deposited by successful bidder(s) by way of Demand Draft/ Bank' Guarantee from Nationalized/Scheduled bank drawn in favour of **"The Registrar General, Patna High Court"** payable at Patna which will be refunded, after satisfactory service during warranty period. No interest will be paid on performance security.

14.The Court reserves the right to accept or reject any or all quotations without assigning any reason. The Court also reserves ther right to cancel the tender at any stage, without assigning any reason.

15.Quotation shall remain valid for a period not less than 90 days after the last date for submission of quotation.

16.The number of required article may be increased or decreased as per the requirement of the Court. The successful bidder shall supply the items/articles for a minimum period of one year at the approved rate, if agreed bilaterally.

17.The Successful Bidder will have to marking with numerical digit on each article.

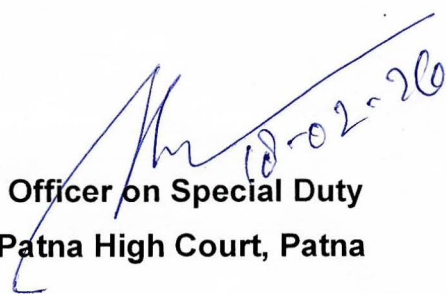
18.**The Bidder will have to obtain a Pass from Pass Counter before submitting the Quotation.**

19. In the event of any dispute arising from this tender, the decision of Patna High Court shall be final and binding on all parties.Any dispute whatsoever shall be subject to the jurisdiction of Courts at Patna, Bihar only.

20. **The Bid will be open on 28.02.2026 at 2:00 PM in the presenece of all the bidders and official of Patna High Court.**

21. **On the top of the Envelope, the Tender no. 15/2025-26 and name of the firm be clearly mentioned.**

Address for Submission of the Tender:- In the Box kept Near O.S.D Chambers, Patna High Court, Patna-800028


Officer on Special Duty
Patna High Court, Patna

Check List to be submitted with tender Document:-

S.No	Particulars	Yes/No	Page No.
1	The rate quoted in tender should be inclusive of all taxes and other charges, if any.		
2	Proof of GST Registration Certificate.		
3	Copy of PAN Card.		
4	Copy of Income Tax Return for the last two years		
5	Copy of turnover certified by a Chartered Accountant/Auditor <u>for the last three financial years with minimum average transaction of Rs. one crore</u>		
6	Earnest Money Deposit of Rs.1,40,000/- in the form of Demand Draft issued from Nationalized/ Scheduled Bank in favour of Registrar General, Patna High Court, Patna, Payable at Patna. However, this will be not applicable on those who are registered with Central Purchase Organisation/ State Purchae Organisation/ National Small Industries Corporation(NSIC).		
7	An affidavit to the effect that the firm has not been black listed/ de-registered/ barred by the Central/ State Government/ Society during their period of business. Further, the bidder will also mention that their supply of aforesaid article will be as per quality, quantity and time frame mentioned in terms of tender.		
8	The firm/ supplier/ authorized dealer must have authorized shop/service centre/ repairing centre/ service partner in area under Patna Municipal Corporation/ nearest to Patna for after sales service. Complete address of the same with the Contact no. must be mentioned in quotation.		
9	BIFMA membership certificate & ISO certificate		
10	Authorization certificate from respective company		
11.	Undetaking duly Signed and Stamped.		

**Signature & Name/
authorized signatory of bidder
with Stamp**

Undertaking

(To be printed on the letter head of Tenderer)

1.I/We undertake that I/We have carefully studied all the terms and Conditions and understood the parameters of the proposed furniture item and shall abide by them.

2.I/we also undertake that I/We have understood “ Parameters and Specifications , terms and conditions for executing the order” mentioned in this tender notice and shall conduct the work strictly as per these “Parameters and specifications”

3.I/ We further undertake that the information given in this tender are True and Correct in all respect and we hold responsibility for the same.

4.I/ We also undertake that the materials to be supplied will be in accordance with specification mentioned in Tender notice and also abide by warranty terms and conditions. I / We shall be responsible for rejection/cancellation of contract if the materials are not found up to the mark or for Civil/Criminal proceedings if the material supplied found sub-standard/ not abiding by terms and conditions of tenders.

5.I/ We also undertake that supply of aforesaid article will be made as per quality, quantity and time frame mentioned in terms of tender.

**Signature & Name/
authorized signatory of bidder
with Stamp**

Place

Date